

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 118/MP/2018

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 10 of the PPA dated 25.7.2013 (PTC-PPA) and procurers PPA for claiming compensation on account of events pertaining to Change in Law.

Date of Hearing : 25.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : TRN Energy Private Limited

Respondents : Paschimanchal Vidyut Vitran Nigam Limited and Others

Parties present : Shri Ratan K. Singh, Advocate, TRN Energy
Shri Suraj Prakash, Advocate, TRN Energy
Shri Mrinal Litoria, Advocate, TRN Energy
Shri Gaurav Lavania, Advocate, TRN Energy
Shri Ashish Anand Bernard, Advocate, PTC India
Shri Paramhans, Advocate, PTC India

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking compensation on account of Change in Law events which have resulted in additional expenditure during the operating period. Learned counsel for the Petitioner further submitted that despite notice UPPCL has not submitted its reply so far.

2. Learned counsel for PTC India requested for two weeks time to file its reply to the petition.
3. After hearing the learned counsels for the Petitioner and PTC India, the Commission directed the respondents to file their replies, by 7.8.2018 as last opportunity, with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before 14.8.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.
4. The petition shall be listed for final hearing on 21.8.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**